

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency) No.08/2021
(Under Section 61 of the Insolvency and Bankruptcy Code 2016)

(Arising out of Order dated 18.12.2020 passed in C.P.(IB) No.214/BB/2020
Passed by the Adjudicating Authority, i.e., the
Learned National Company Law Tribunal, Bangaluru Bench.

In the matter of:

Shapoorji Pallonji and Company Private Limited
Regional Office : 7th Floor, Surya Chambers
No.124, HAL Airport Road, Bangaluru-560017

Registered Office:
70 Nagindas Master Road
Fort, Mumbai MH 400023

... Appellant/Applicant

V

M/s Shore Dwelling Pvt. Ltd.,
(formerly known as MANTRI DWELLINGS PVT. LTD)
Mantri House, 41, Vittal Mallya Road
Bangaluru 560 001

...Respondent/Corporate Debtor

Present :

For Appellant : Ms. Anupama Hebbar, Advocate

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ORDER
(VIRTUAL MODE)

Heard the Learned Counsel Ms.Anupama Hebbar for the
Appellant.

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Let Notice be issued to the Respondent/Corporate Debtor returnable by 26.3.2021. Let the requisite fee be filed together with process fee within three days from today. If the Appellant provides the email ID of the Second Respondent, then notice shall also be served to that address. Also, it is open to the Learned Counsel for the Appellant to provide the Mobile Number of the Second Respondent.

The Registry is directed to List the matter under the caption 'Admission after Notice' on 26.3.2021.

**[Justice Venugopal M]
Member (Judicial)**

CHENNAI
1.3.2021
VS

**[Hon'ble Mr.Kanthi Narahari]
Member (Technical)**